

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 209
IB-725(ND)/2022

IN THE MATTER OF:

M/s. Innovative Incentives & Rewards
Vs.
Federal - Mogul Goetze (India) Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 09.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Phagun Kalra.
For the Respondent : Mr. Vaibhav Verma, Adv i/b Raghav Bhiman,
Adv. Nishant Dwivedi, Adv. Shubham Tyagi.

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **26.05.2023**.

Sd/-
(Court Officer)